

IN THE NATIONAL COMPANYLAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

(IB)-278(PB)/2017

IN THE MATTER OF:

MS Shoes East Ltd. (Tomorrowland
Techonologies Exports Limited

....

APPLICANT / PETITIONER

Vs

Union of India

....

RESPONDENT

SECTION:

Under Section 31 of Insolvency & Bankruptcy Code, 2016

Order delivered on 05.04.2018

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

Mr. Ajay K. Jain & K. K. R. Das Advocates

For the Respondent(s) No. 1 & 2:-

Mr. Sanjib K. Mohanty, Sr. Advocate

For the Respondent(s) No. 2:-

Mr. Rajib R. Raj, Advocate

ORDER

Learned counsel for the petitioner states that issue of competence of notification by the department of Ministry of Corporate Affairs is pending before the Appellate Tribunal. The matter is reserved for orders.

Hence, the matter is adjourned to 26th April 2018.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)